

(a) whether it is a fact that Indians in Malaysia are not well treated;

(b) if so, the details thereof; and

(c) the action Government propose to take in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHID ALAM KHAN) : (a) No, Sir.

(b) and (c). Does not arise.

Recommendations of National Police Commission

4346. SHRI C. JANGA REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of recommendations suggested in the report of the National Police Commission;

(b) the recommendations accepted in substance by Government out of them;

(c) the dates on which Government had advised the States to adopt the accepted recommendations;

(d) the recommendations implemented in the Union territory of Delhi; and

(e) the recommendations which have been carried out in other union territories ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) to (e). On a broad analysis, there are over 800 recommendations/observations made by the National Police Commission in their eight Reports. While the First Report was sent to the State Governments and Union Territories on 1st June, 1979, the remaining seven (i.e. Second to Eighth) were sent to them on 31st March, 1983.

The First Report of the Commission was considered in detail at a Conference

of Chief Ministers held in June 1979 and a large measure of consensus was reached at the Conference on the modalities of implementing the recommendations, which covered the following subjects :—

(i) Status of constabulary, including allowances;

(ii) working conditions ;

(iii) Police Housing ;

(iv) Machinery for redressal of grievances of policemen ;

(v) Abolition of Orderly System ;

(vi) Enquiries into complaints against policemen.

Reports received from State Governments and Union Territories (including Delhi) indicate that majority of the recommendations made in the First Report have been implemented by them.

The reports received from the State Governments/Union Territories (including Delhi) in respect of the remaining seven Reports of the Commission give an indication that majority of the States/UTs have examined most of the recommendations and taken positive action on some, and some others have not been accepted.

Functioning of Anti-Dowry Cell in Delhi

4347. SHRI PARTAPSINH BAGHEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any study or survey has been conducted to determine the functioning of Anti-Dowry Cell, in Delhi;

(b) whether attention of his Ministry has been drawn to the fact that a good number of complaints are made with ulterior motives to harass the bridegrooms and their family members;

(c) whether it is also a fact that such complaints are entertained and pursued even in cases where the 'civil court' has already been moved;

(d) whether the 'cell' has been vested with powers to take action against the complainants who lodge complaints with ulterior motives to harass the bridegroom and their families, if not, the reasons thereof; and

(e) whether in the absence of such powers, the bridegroom side cannot get any justice from 'cell' even if it is established beyond doubt that the complaint is absolutely baseless and with ulterior motives ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) No such study has been conducted.

(b) No such instances have come to the Government's notice. However, in certain cases, the allegations are not fully substantiated.

(c) The complaints are entertained to ascertain the criminal liability of the person complained against. The two remedies are not mutually exclusive.

(d) The anti-Dowry Cell is vested with powers to take action under Section 182 IPC against persons, who lodge false complaints.

(e) Does not arise.

Grants to Indian Football Federation

4348. SHRI BRAJAMOHAN MOHANTY : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) The amount of financial grants given to Indian Football Federation during the the last three years;

(b) the purpose for which such grant was given;

(c) whether Government have got audited the accounts of the Federation;

(d) whether the grants given were spent for the purpose for which it was meant; and

(e) if so, details thereof and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R.K. JAICHANDRA SINGH) : (a) and (b). A statement is given below :

(c) Government are not expected to have the accounts of the federation audited. On the other hand, it is the federation itself which, as a registered society, is expected to have its accounts audited regularly.

(d) Yes, Sir.

(e) Does not arise.

Statement

	Amount	Purpose
1982-83	35,902	Passage cost of football team to participate in the 23rd Asian Youth Football Tournament held at Kathmandu from 8.10.82 to 23.10.82.
1983-84	-nil-	---
1984-85	18001.50	Football Coaching Camp held at Delhi from 12.11.84 to 25.11.84